

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF JAGTAR SINGH & SONS HYDRAULICS PRIVATE LIMITED

PARTICULARS		
1	Name of corporate debtor	JAGTAR SINGH & SONS HYDRAULICS PRIVATE LIMITED
2	Date of incorporation of corporate debtor	28th January, 2010
3	Authority under which corporate debtor is incorporated / registered	REGISTRAR OF COMPANIES, DELHI
4	Corporate Identity No. / Limited Liability Identification No. Of Corporate Debtor	CIN:- U29253DL2010PTC198375
5	Address of the registered office and principal office (if any) of corporate debtor	REGISTERED OFFICE AS PER ROC COMPANY MASTER DATA :- C-1/B MANSAROVER GARDEN, DELHI – 110015
6	Insolvency commencement date in respect of corporate debtor	23rd November, 2021
7	Estimated date of closure of insolvency resolution process	22nd May, 2022
8	Name and registration number of the insolvency professional acting as interim resolution professional	PIYUSH MOONA REG. NO: IBBI/IPA-001/IP-P00990/2017-18/11630
9	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Flat no. 04034 ATS Advantage, Ahinsa Khand 1, Indrapuram, Ghaziabad – 201014 E- mail: piyushmoona@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	Address: J Mandal & Co., A-9, Sector 9, Noida – 201301 E- mail: jssh.cirp@gmail.com
11	Last date for submission of claims	7 th December 2021
12	Classes of creditors, if any, under clause (b) of sub-section (6a) of section 21, ascertained by the interim resolution professional	Not Applicable as per information available with IRP till date
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms, and (b) Details of authorized representative are available at:	Web Link: https://ibbi.gov.in/downloadform.html Not Applicable as per information available with IRP till date

Notice is hereby given that the National Company Law Tribunal, Court No. III, New Delhi Bench has revived the Corporate Insolvency Resolution Process of Corporate Debtor namely **JAGTAR SINGH & SONS HYDRAULICS PRIVATE LIMITED** on 23rd November, 2021 vide order in IA no. 2096/2021 in IB-619(ND)/2019. However, the order copy was served on the IRP by the applicant Financial Creditor on 25th November 2021.

All the creditors of **JAGTAR SINGH & SONS HYDRAULICS PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 7th December, 2021 to the Interim Resolution Professional at the address mentioned against entry No. 10 above.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA - **Not Applicable**

Submission of false or misleading proofs of claim shall attract penalties.

Date: 26th November 2021

Place: Ghaziabad



Piyush Moona

Piyush Moona

Interim Resolution Professional

In the matter of JAGTAR SINGH & SONS HYDRAULICS PRIVATE LIMITED

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